

[ 3418 ]

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE TWENTY FIFTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 32837 OF 2024**

**Between:**

Union Bank of India, (Corporation Bank of India), Merged into the UBI, Rep. by its Authorized Officer, Stressed Assets Management Branch, Road No.36, Jubilee Hills, Hyderabad.

**...PETITIONER**

**AND**

1. The Debts Recovery Tribunal No.1, 3rd Floor, Triveni Complex, Abids, Hyderabad backside of Tajmahal Hotel, Abids, Hyderabad, Rep. by its Presiding Officer/Registrar.
2. Mumalaneni Haritha, W/o. Sundara Rajulu Sathish Kumar, Aged about 47 years, Occ. Software Engineer, R/o. H.No.2-2-647/6/6, Bagh Amberpet, Saibaba Colony, Hyderabad.
3. Vaishnavi Sathish, D/o. S. Sathish Kumar, Aged about 21 years, Occ. Student, R/o. H.No.2-2-647/6/6, Bagh Amberpet, Saibaba Colony, Hyderabad.
4. Vaibhavi Sathish, D/o. S. Sathish Kumar, Aged about 17 years, Occ. Student, R/o. H.No.2-2-647/6/6, Bagh Amberpet, Saibaba Colony, Hyderabad.
5. Ratan Pillay, S/o. C. Pillay, Aged about 48 years, Occ. Business, R/o. 8-2-686-7/7/c, Road No.12, Banjara Hills, Hyderabad.
6. Neha Pillay, W/o. Ratan Pillay, Aged about 40 years, Occ. Business, R/o. 8-2-686-7/7/c, Road No.12, Banjara Hills, Hyderabad.
7. Sundar Raju Satish Kumar, S/o. Late Sundar Rajulu Parthasaradhi, Aged about 48 years, Occ. Business, presently Residing at Plot No.586, 1st Floor, besides Isimbi Hotel, Kigali, Rwanda, East Africa.  
(Note. Respondents Nos.2 to 7 are formal parties to this WP, no relief claimed against them, hence they shown as Respondents)

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus, declaring the inaction of the Respondent No.1 Tribunal in not disposing off the Petitioner's IA No.143 of 2023 (Vacate Stay Petition) in IA No.14 of 2023 (Interim Stay IA) in Securitization Application / Appeal No.2 of 2022 on the

file of the Court of the 1st Respondent Tribunal and consequential IA No. of 2023 in the said above SA as illegal, arbitrary, abinitio and irrational and also violative of Article 14 and 16 of the Constitution of India and consequently issue a direction, directing the 1st Respondent Tribunal to decide/dispose of the Petitioners IA Nos. 143 of 2023 (Vacate Stay Petition) in IA No.14 of 2023 (Interim Stay IA) in Securitization Application / Appeal No. 2 of 2022 on the file of the Court of the 1st Respondent Tribunal and consequential IA No. of 2023 in the said above SA forthwith.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue a direction, directing the 1st Respondent Tribunal to forthwith to decide/dispose of the Petitioners IA Nos. 143 of 2023 (Vacate Stay Petition) in IA No 14 of 2023 (Interim Stay IA) in Securitization Application / Appeal No.2 of 2022 on the file of the Court of the 1st Respondent Tribunal and consequential IA No. of 2023 in the said above SA pending disposal of the Writ Petition.

**Counsel for the Petitioner: M/s. P.SREE RAMYA FOR SRI MUJIB KUMAR  
SADASIVUNI**

**Counsel for the Respondents: --**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.32837 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. P.Sree Ramya, learned counsel representing  
Mr. Mujib Kumar Sadasivuni, learned counsel for the  
petitioner.

2. Learned counsel for the petitioner seeks leave of this  
Court to withdraw the writ petition with the liberty to file a  
fresh writ petition.

3. The writ petition is accordingly dismissed as  
withdrawn with the liberty as prayed for.

Miscellaneous applications pending, if any, shall  
stand closed. However, there shall be no order as to costs.

**SD/- K.SREERAMA MURTHY**  
**ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To**

1. One CC to SRI MUJIB KUMAR SADASIVUNI, Advocate [OPUC]
2. Two CD Copies

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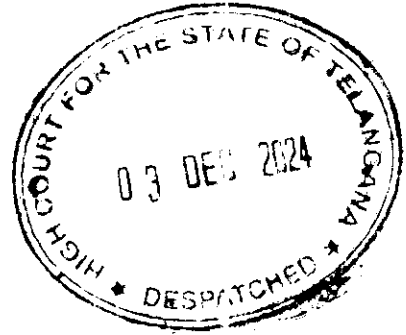
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HIGH COURT

DATED:25/11/2024

ORDER

WP.No.32837 of 2024



DISMISSING THE WRIT PETITION  
AS WITHDRAWN WITHOUT COSTS.

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2/12/24